

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 257 of 2020**

**IN THE MATTER OF:**

**Nitin Chandrakant Naik & Anr.**

**....Appellants**

**Vs.**

**Sanidhya Industries LLP & Ors.**

**....Respondents**

**Present:**

**For Appellants: Mr. Gaurav Chaudhary, Advocate**

**For Respondents: Mr. Shubham V. Gawande and Mr. Rohit Kumar Singh, Advocates  
Mr. Ajay K. Jain and Mr. Atanu Mukherjee,  
Advocate for R-3.**

**ORDER**

**11.02.2020:** Mr. Atanu Mukherjee, the Learned Counsel takes notice on behalf of the 3<sup>rd</sup> Respondent (Resolution Professional). The Appellant is directed to supply the copy of the paper Book of the Appeal to the Learned Counsel for the 3<sup>rd</sup> Respondent in three days. It is open to the 3<sup>rd</sup> Respondent to file a Response/ Reply within two weeks. The Learned Counsel for Respondent No. 1 takes notice and for filing of Reply of Respondent No. 1 by then. In respect of other Respondents notice is ordered and returnable by two weeks.

Let notice be issued on Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellants is able to ascertain the email address of Respondents, he may submit the same to the Registry and the Registry is to issue notice through email as well.

List this Appeal 'For Admission (After Notice)' on **02<sup>nd</sup> March, 2020**.

In the meanwhile, it is open to the Appellant to file Rejoinder, if any.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

sa/rr